



GOVERNMENT OF JAMMU AND KASHMIR
HOME DEPARTMENT
Civil Secretariat, Srinagar

Notification,
Srinagar, the 19th Sep 2018.

SRO416 .-Whereas, on 20-03-2015 Police Station, Bandipora received information through reliable source that one separatist leader namely Ameer Hamza Shah S/o Gh Mohi-ud-din Shah R/o Quilmuqam appeared in Jamia Masjid Jadeed, Bandipora and delivered anti-national speech among the general public with intention to instigate the general public for struggle against the country in order to separate Jammu and Kashmir from the rest of India etc.; and

2. Whereas, in this connection case FIR No. 41/2017 u/s 13 of the Unlawful Activities (Prevention) Act, 1967 came to be registered in Police Station, Bandipora; and

3. Whereas, during the course of investigation, site plan was prepared, statements of witnesses were recorded under relevant sections of law and placed on record; and

4. Whereas, Investigation - conducted, revealed that two persons namely 1. Ameer Hamza Shah S/o Gh Mohi-ud-din Shah R/o Quimuqam, Bandipara and 2. Rayees Ahmad Mir S/o Mohammad Maqbool Mir R/o Kehnusa, Bandipora appeared in Jamia Masjid Jadeed, Bandipora during Friday prayers on 20-03-2015 and delivered anti-national speech provoking thereby people against the integrity and sovereignty of State. Resultantly, panic and chaos spread among the general masses; and

5. Whereas, based on the facts and circumstances of the case, prima-facie, a case U/S 13 ULA (P) Act was established against above mentioned 02

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accused persons and investigation was closed as challan;
and

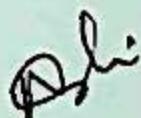
6. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of sanction for launching prosecution against the accused persons for the commission of offence punishable u/s 13 of UAPA Act, 1967; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law.

8. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accord sanction for launching prosecution against the below mentioned accused persons for the commission of offence punishable u/s 13 of UAPA Act, 1967 arising out of FIR No. 41/2015 Police Station, Bandipora:

1. Ameer Hamza Shah S/o Gh Mohi-ud-din Shah R/o Quilmuqam, Bandipora;
2. Rayees Ahmad Mir S/o Mohammad Maqbool Mir R/o Kehnusa, Bandipora.

By Order of the Government of Jammu and Kashmir.



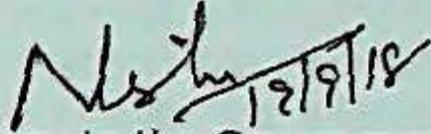
Sd/-
Principal Secretary to the Government
Home Department

No.Home/Pros/38/2018

Dated:19.09.2018

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-22/S/2018/42032-33 dated 11/06/2018. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government
Home Department.